

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 1065 OF 2012
CUTTACK, THIS THE 11th DAY OF JANUARY, 2013

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)

Sri Rabinarayan Behera,
Aged about 39 years,
S/o. Sri Baishnab Charan Behera,
Vill- Gariapur,
P.O./Dist: Jajpur, 755001,
Now working as
P.A. Dharmasala S.O.

.....Applicant

Advocate(s) Mr. P.K.Padhi.

VERSUS

Union of India represented through

1. Secretary cum Director General of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-110116.
2. Chief Post Master General,
Odisha Circle, At/P.O.- Bhubaneswar,
Dist.- Khurda, 751001.
3. Superintendent of Post Offices,
Cuttack North Division,
Cuttack, 753001.

..... Respondents

Advocate(s)..... Ms. S.Mohapatra.

O R D E R (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. P.K.Padhi, Ld. Counsel for the applicant and Ms. S.Mohapatra, Ld. Addl. Standing Counsel appearing on behalf of the Respondents, on whom a copy of this O.A. has already been served.

2. The applicant has submitted that without giving any opportunity or asking for any show cause, an order has been passed by the Superintendent of Post Offices, Cuttack North Division, Cuttack,

[Signature]

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Respondent No.3, vide order dated 17.12.2012 and with direction to the applicant to credit the amount lost to the tune of Rs. 62,734 sustained by the Department due to theft immediately and intimate the credit particulars to the office. No representation has been filed by the applicant to the concerned authority against the order passed on 17.12.2012. Mr. Padhi, Ld. Counsel for the applicant submitted that applicant wants to file an exhaustive representation putting forth his grievance before Respondent No. 2.

3. Taking into consideration the submission made by Ld. Counsel for the applicant, without expressing any opinion on the merit of this case, we dispose of this O.A. at the stage of admission itself by giving liberty to the applicant to make exhaustive representation reflecting his grievance to Respondent No.2 within 15 days from today, who is directed to consider the same and pass a reasoned and speaking order within a period of two months from the date of receipt of this order and communicate the result thereof to the applicant. Till the representation is considered and the result thereof is communicated to the applicant, the order under Annexure-A/2 dated 17.12.2012 will not be acted upon.

4. As prayed for by Mr. Padhi, Ld. Counsel for the applicant, copy of this order along with paper book be sent to Respondent No. 2 at the cost of the applicant for which he will file requisites by 17.01.2013.

5. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.


(R.C.MISRA)
MEMBER(ADMN.)


(A.K. PATNAIK)
MEMBER(JUDL.)